

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**

CA-(CAA)-58/230-232/ND/2024(1<sup>st</sup> Motion)

**IN THE MATTER OF:**

Medanta Holdings Private Limited  
with Global Health Limited

**....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Lokesh Dhyani, Ns. Ashima Jain, Mr. Yash, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This is the First Motion Petition filed under Section 230-232 of the Companies Act, 2013. Heard the submissions made by Ld. Counsel on behalf of Petitioner. Order in this matter is **reserved**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**